

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 19th day of September, 2006

ORIGINAL APPLICATION NO.335/2006

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.J.P.SHUKLA, ADMINISITRATIVE MEMBER

Girraj Prasad Khati,
S/o Shri Seda Ram,
R/o Ward No.19, Hostel Road,
Behror, Distt.Alwar.

By Advocate : Shri Amit Mathur

... Applicant

Versus

1. Union of India
Through Secretary,
Ministry of Finance,
Department of Revenue, North Block,
New Delhi.
2. Chief Commissioner of Income Tax,
Department of Income Tax,
Statue Circle,
Jaipur.

By Advocate : Shri Gaurav Jain

... Respondents

ORDER (ORAL)

Learned counsel for the applicant submits that the applicant was not held eligible to appear in the written test for the post of ~~IT Officer~~. Feeling aggrieved, he filed this OA before this Tribunal. While issuing notices to the respondents, this Tribunal granted ex-parte interim order on 5.9.2006 thereby observing that the applicant may be permitted to appear in the written test for the post of Income Tax Officer and his result may be kept in sealed cover till the next date.

2. Today, Mr.Gaurav Jain, learned counsel for the respondents, has put in appearance and submitted that the matter has been reviewed by the Board and now the applicant has been held eligible to appear in the written test for the post of Income Tax Officer. In support of the contention made, he produced copy of the letter dated 18.9.2006 alongwith copy of letters dated 7.9.2006 & 18.9.2006. The same are taken on record.

3. Thus, according to the learned counsel for the applicant, the present application has become infructuous.

4. In view of the subsequent development, the present application does not survive for consideration and it shall stand disposed of as having become infructuous.



J.P. SHUKLA)

MEMBER (A)



(M.L. CHAUHAN)

MEMBER (J)

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